

ITEM NO.51

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13146/2025

[Arising out of impugned final judgment and order dated 22-04-2025 in CRMP No. 636/2025 passed by the High Court of Himachal Pradesh at Shimla]

SUNNY ALIAS SANJEEV

Petitioner(s)

VERSUS

STATE OF HIMACHAL PRADESH

Respondent(s)

IA No. 202879/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 29-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Ajay Marwah, AOR
Mr. Swaroopanad Mishra, Adv.
Mr. Miranak Bharwaj, Adv.
Mr. Parkhar Singh, Adv.
Mr. Sanjay Shukla, Adv.

For Respondent(s) : Mr.Vaibhav Srivastava, AAG,H.P.
Ms. Sugandha Anand, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed order.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

(Signed order is placed on the file.)